GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:3068 ANSWERED ON:11.12.2014 ACQUISITION OF LAND Pathak Smt. Riti

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether any new acquisition of land has taken place in Madhya Pradesh and Uttar Pradesh; and
- (b) if so, the details thereof?

Answer

MINISTER OF RURAL DEVELOPMENT (SHRI BIRENDER SINGH)

(a) & (b): Under the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013 which came into force on 01.01.2014, acquisition of land is carried out by the "appropriate Government". A centralized state-wise record of details of land acquired in States is not maintained by the Central Government.